

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 294 OF 2016

Dated: 18th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Sakthi Sugars Ltd. & Anr. ...Appellant(s)

Vs.

Tamil Nadu Electricity Board / TANGEDCO & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Vallinayagam for R.1

Mr. Sethu Ramalingam for R.2

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 17.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.06.2017 after serving copy on the other side.

List the matter on **27.07.2017**.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson